

National Company Law Tribunal

Allahabad Bench

CR NO. 1/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: Vishwakam Tissue Pvt Ltd v/s Vishwakaram

SECTION OF THE COMPANIES ACT: U/S

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Kashif Zaidi	Lawyer	(Petitioner)	(Kashif) 11/8/17
2.				

CA No. 1/2016

Sh. Kashif Zaidi for the petitioner. The present case is received as transferred case from the High Court of Uttarakhand and as per the information provided. The ROC, Kanpur has been assigned additional charge of the OL of Uttarakhand.

In view of this, the Registry is directed to issue a formal notice to the ROC, Kanpur being Incharge OL of Uttarakhand.

It appears that a proper notice to the ROC, Kanpur incapacity of Incharge OL, Uttarakhand has not been served and such notice was issued to the Official Liquidator, Allahabad only.

In view of this, Registry is directed to issue a fresh a notice to the ROC Kanpur and Incharge OL, Uttarakhand for filing its report.

The matter be listed on 6th September, 2017.

— Sd —

Sri H.P. Chaturvedi, Member (Judicial)

Dated: 11.08.2017

Typed by:
P.K. Jyoti